

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

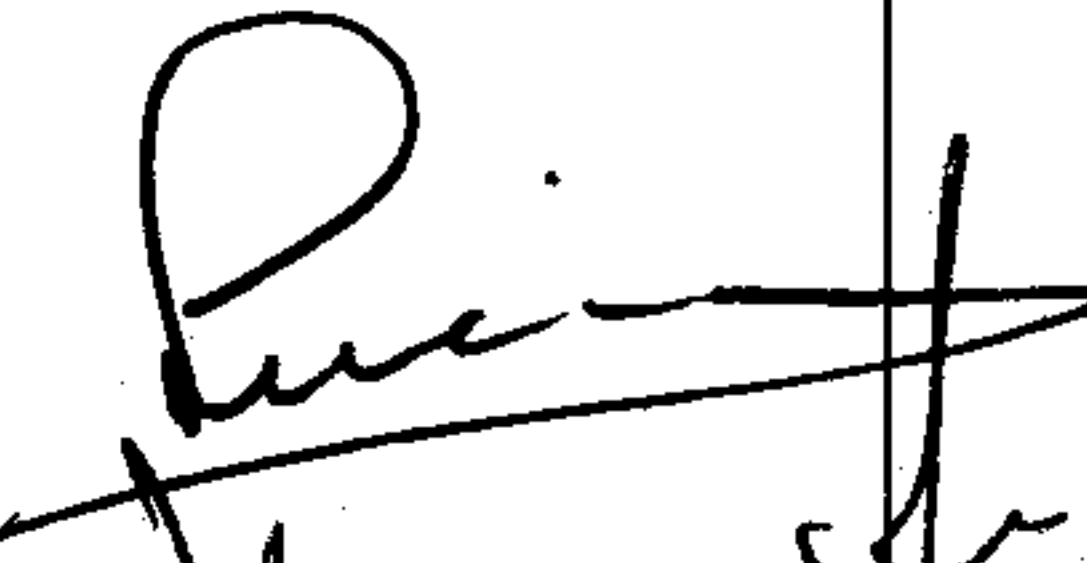
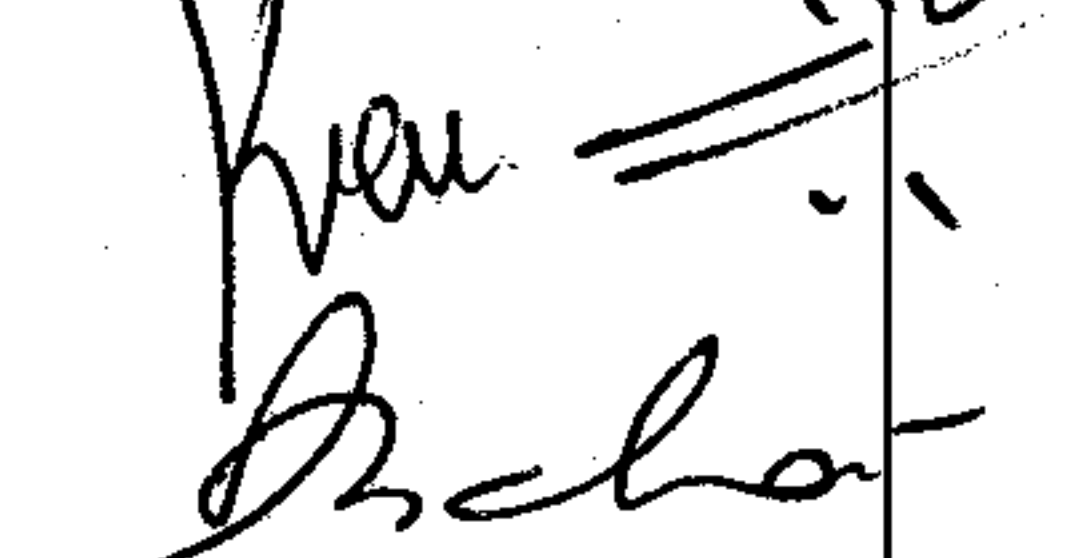
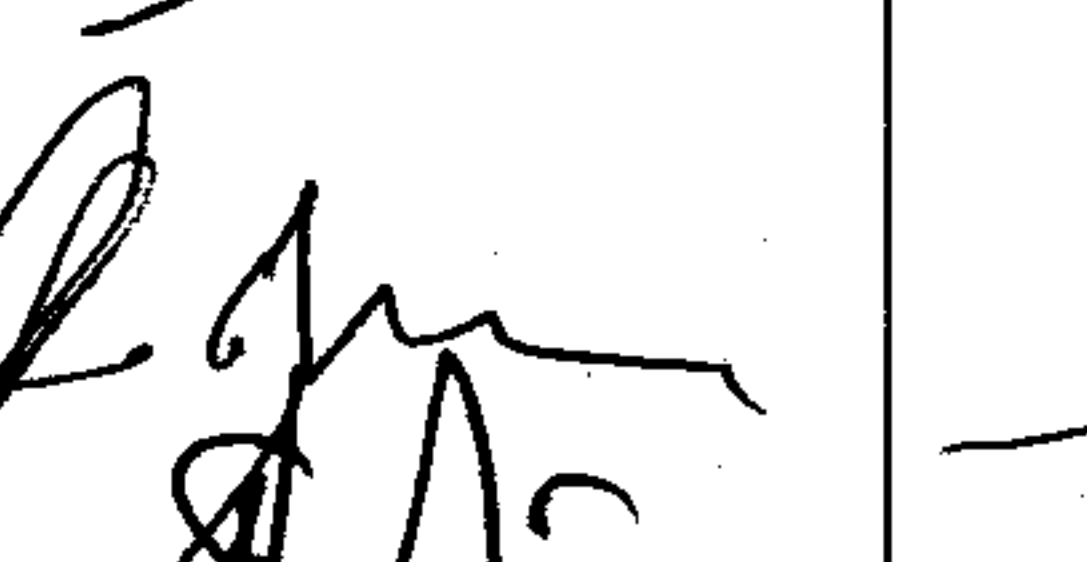


IA 194/2017 With IA 260/2017 In IA 19/2016 In
TP No. 122/397-398, 58-59, 235(2), 237(b)/NCLT/AHM/2016 (New)
CP No. 27/397-398, 58-59, 235(2), 237(b)/CLB/MB/2016 (Old)

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017**

Name of the Company: Alliance Industries Ltd,
V/s.
Peoples International and Services Pvt. Ltd.

Section of the Companies Act: Section 397-398, 58-59, 235(2), 237(b) of the
Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Mr. Hamesh Naidu	Adv.	Org. Petitioner	
2.	Mr. Kunal P. Vaishnav	"	"	
3.	S.K. Batra	PCS	Respondent-1	
4.	L.J. Golani	Adv.	Res.	
5.	Anandprakash Shrotr	Adv.	Res. No. 2	

ORDER

Learned Advocate Mr. Kunal Vaishnav with Learned Advocate Mr. Hamesh Naidu present for Original Petitioner. Learned PCS Mr. S.K. Batra present for Respondent No.1. Learned Advocate Mr. L.J. Golani present for Respondents.

Reply filed by respondent.

Heard arguments of Learned Counsel for petitioner and Learned Counsel for Respondent.

For filing written arguments.

List the matter on 14.12.2017.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 23rd day of November, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL